[Mr. Deputy-Speaker]

the House on the 24th February, 1965."

The motion was adopted.

14.31 hrs.

RESOLUTION *RE*: ABOLITION OF CONTRACT LABOUR SYSTEM—*contd.*

Mr. Deputy-Speaker: The House will now proceed with the further discussion of the Resolution moved by Shri Ananda Nambiar on the 11th December, 1964 on the abolition of contract labour system.

I will first place the Resolution before the House. Resolution moved:

> "This House is of opinion that large scale employment of Contract Labour is detrimental to the interest of the workers and the nation and recommends to Government that steps should be taken to abolish the system as a whole forthwith."

One hour and twenty-two minutes are left. Shri S.M. Banerjee.

Shri S. M. Banerjee (Kanpur): Mr. Deputy-Speaker, Sir, I rise to support the Resolution moved by my hon. friend Shri Nambiar. While supporting this I must invite the attention of the hon. Minister to the recommendations of the Twenty-first Indian Labour Conference where a decision was taken almost unanimously that the contract system should be abolished in the those industries where the work is incidental to or connected with industry or is of perennial nature.

Recently the Supreme Court also pronounced a judgement on contract labour, and as a result of that Supreme Court judgement I am sure the Bill is being brought by the Labour Minister. I have gone through the Bill, but I am still not convinced that the contract system is going to be abolished after the introduction of that Bill. Because, that also covers the three aspects of the Supreme Court judgement: that is if the contract system is incidental to or connected with any industry or is of a perennial nature.

Here I must say that the Government has taken a decision or has accepted the recommendation of the Twenty-first Labour Conference. They are trying to bring a legislation to cover the points raised by the Supreme Court or the pronouncement of the Supreme Court.

At the same time, the Government is the biggest contractor. Nearly two and half lakhs of labourers are working under contractors in the Military Engineering Service; under the Ministry of Defence. In the Railways, you know, nearly 3 to 4 lakhs of workers are working as casual labour, getting Rs. 45 to Rs. 51, and almost all of them are supplied by the contractors. Then, practically fifty per cent of the labour in the CPWD which is under the Works and Housing Ministry is working under the contract system. So the Government in this case is the biggest contractor. And if Government is interested in passing a legislation which should be accepted by the private sector, the Government must first mend their own house and accept this principle *in toto*.

Now, what is happening in mines? You will be interested to know that in the Hazara Mines and the Singareni Collieries which are under the NCDC, the Labour Ministry clearly told them that they should do away with the contract system. Even after that, the Corporation, the so-called autonomous body, have defined not only the union's request but the request or the order of the Labour Ministry and have refused to abolish the contract system.

I do not know what is going to be the fate of this Resolution or the legislation which is being brought in this House for discussion and perhaps ac-

ceptance, the principle of which has been hailed by all sections of people that it is a step further towards abolition of the contract system. If the autonomous corporations like HEL or HSL or NSDC and other organisations defy the Labour Ministry's orders and directives in this regard I do not know how the contract system can be abolished.

Let us examine what is happening in the Ministry of Defence, in the MES. Because of the presence of these middlemen, the contractors, instead of being the Military Engineering Service it is being said that it is a Money Earning Service or a Money Eating Service. That is how they call it. You know what happened in the whole of this Border Roads Organisation when contractors were given the job. Scandalous reports were received as to how it works there. Can the Defence Ministry afford to tinker with the security of the country by giving these big works to the contractors?

The question arises that contract labour is cheap and departmental labour will be costly. When we compare the budgetary provisions there is no doubt about it that contract labour is a sweated labour. The contractor does not pay the worker the minimum wage, though a minimum wage has been prescribed through legislation. But could we support a government which is said to be moving towards socialism, 'which is said to be democratic in nature, and which pronounces many tall things that it is moving towards socialism and so on? Can they support, or should they support sweated labour engaged by the contractors! And when we say that the work should be done by departmental labour, they immediately come forward and say that it cannot be done because contract labour is cheap. If contract labour is cheap and if the contractor is doing things at a cheaper rate, I am afraid some day somebody will suggest that this Government should also be run by the contractors; because of this extravagance that is going on, somebody may suggest, why not entrust it to some big contractor, Birla or anybody else.

Once the principle is accepted by the Government in labour conferences and in other meetings and once they accept this in principle that the contract system should be abolished, I am afraid they should not go back and accept only certain pronouncements of the Supreme Court judgement and take shelter under certain things and say that if the work is not perennial or round the clock or for full one year such contract labour should not be abolished.

What is happening? We are having many projects, especially in the Defence Department, the Railway Department and the Central PWD. Lots of buildings are being constructed, some useful, some useless. And contract labour is being engaged. It was proved in the case of the Amar project in Ambala that the work done by the Army people was less costly and was more efficient than the work done by the contractors. Recently a work was assigned to the contractors in Lucknow in the Central Command. A building was constructed, that is, the head office of the Central Command. Previously it was known as the Eastern Command, and the name of the buildings was *Suryoday*, sun-rise. After one year it has become sun-set! It has started leaking. That is how the contractors have done it.

I would request you, Sir, and through you the hon. Minister that if it is a question of engaging more people and paying them more, let there be a common pool. Whether it is a question of constructing a particular dam or any other project, steel plants or other plants, or the Border Road Organisation roads and other things let there be a common pool. It was suggested here that retrenchment could be avoided if there is a common pool throughout the country. We do not want that a worker should stagnate in one place; the workers are mobile by

[Shri S. M. Banerjee]

nature and there is no particular attachment to them. They can move throughout the country. So, I suggest that this resolution should be accepted, and the hon. Minister, if they really have declared from the housetops that they are going to abolish the contract system, should accept this resolution.

One or two minutes more and I shall have done. There is a term called term contract. Under this system, the term contract may be for Rs. 2 lakhs or Rs. 3 lakhs and the contractor has to spend that amount by the 31st March of each year. We have seen that there is no work done but that money has to be paid to the contractor on this basis. If there is a plaster, it it taken out and replastered and the entire money is spent merely because the money is to be spent under the term contract system. This is highly irregular; the money is consumed for nothing. I hope this system will be done away with.

With these few words, I request the hon. Minister to accept this resolution *in toto*.

Shri Buta Singh (Moga): Mr. Deputy-Speaker, Sir, I rise to speak on this resolution moved by Shri Nambiar who is not present in the House today. The resolution desires the Government to abolish the contract system in this country. As an outright condemnation of the contract system, this resolution cannot be supported, because, in some cases, we require the system to continue. (*Interruption*) We want that the contract system should not be abolished as such but that the Government should not give an opportunity to the Members of the Opposition to bring this resolution. Rather, they themselves, that is, the Government should bring in a Bill to provide for the betterment and for better conditions of service in the contract system.

My hon. friend Shri Banerjee just now explained the conditions of labourers employed under the contract system in the Government's own department. I am inclined to bring to the notice of this House that this Government which is wedded to the socialist pattern of society has completely failed to look after the conditions of the workers employed under the contract system. The Government came into power some 17 years ago, and it was only in 1957 that the Ministry of Labour and Employment thought it fit to set up a Labour Bureau to investigate and to make a survey about the conditions of the workers employed under this system. The Bureau had a very limited scope. In its report the Bureau says that in view of the limited resources the studies were confined to five industries only, namely, iron ore mines, petroleum refineries, oil-fields, ports, railways and buildings and construction, where the problem appeared to be more acute. Its seems that this Ministry had no approach to its sister Ministry of Defence, where the largest number of workers are employed. Shri Banerjee pointed out how the Military Engineering Services are dealing with the workers who are engaged in this contract system. That Bureau had submited its report and in that report they have mentioned about the conditions of these workers.

When in the last year a delegation of the Members of this House and of the Rajya Sabha went on a tour to see the public undertakings, we found thousands of workers squating in front of the Governments' own undertakings, and we saw their plight; the mid-day meals which they were eating is not worth calling food, but it is rubbish. That shows the facilities which they are given under the Government's own undertakings. When we went to Paradip port, I remember that thousands of drivers who are all from Punjab complained that in spite of their repeated requests to the authorities of Paradip Port nobody cared to provide a hotal or some shed for those drivers to have their meals there. These are the conditions under which these workers are working.

Let us take the other conditions of service, such as leave with pay. We find that the Bureau has also reported on this and said that casual workers who form the bulk of the total employment in building and construction industry were not allowed any casual leave, as if they are human beings, and as if they do not need casual leave. Further the Bureau says, no work, no pay is the prevailing rule. Under such circumstances, I request the hon. Minister to bring forward a Bill to provide for the better conditions of these workers who are employed under the contract system and to see that the socialist idea of this Government at least gives some assurance, some facilities, to the workers who are employed under the contract system.

I want to bring to your notice that something was done sometime back in the cement industry. But this Government is in the habit of bringing piecemeal legislation to this House. Unless there is a large agitation and unless somebody gets up and sets fire to Government property, the Government will not listen to the grievances of the people. I give a warning to the Ministry that the conditions of service of the workers employed under the contract system are very bad. They are inexplicable and they cannot be tolerated any more. This Government must do something to better the conditions of these workers who are employed under this system.

Shri Alvares (Panjim): Mr. Deputy Speaker, Sir, in supporting this otherwise well-drafted resolution, it will be necessary to say that the wording "large-scale employment" would give a chance for the smaller contractors to escape the provisions of this resolution. It is not only in large scale employment that the abuses of the contractor system obtain. I can point out the railways for instance, where, in the railway canteens, in respect of the cleaning contract for vegetables, etc., while regular employees were doing the work previously, it was removed from them and given to the contractors. There must be innumerable instances not only in the railways but elsewhere also where, if the provisions of this resolution are applied, the contractors who employ small scale labour may be able to evade the provisions that the hon. Members wants to bring in. There are instances where there are labourers employed by people who no longer have any contract, when, according to the Suprem Court's decision, that work is of a regular nature that can be done by the department or the employing concerns. It required a decision of the Supreme Court to awaken the Government to its responsibility to end this pernicious habit. This habit lends itself to so many disabilities. Employment also has or should have a social content. But contract labour does not provide security or provident fund or weekly rest. There are instances even in railways—the biggest Government department—where railway officials terminate the services of their employees before the statutory period of six months, in order that labour should not qualify themselves for the CPC scales of pay. The contract labour suffer from such disabilities. They have no housing and they are shifted from place to place .Therefore, this resolution would seek to give them that protectoin which they so richly deserve.

There is another point in respect of casual labour which must be brought to the notice of this House. Casual labour exists in almost all industries. It is there not only in Government departments as Shri Banerjee pointed out, but also in the mines, building contracts, etc. If there is a contractor who has got regular employment, even if it not be a statutory or corporate body, in such cases also, where employment is regular and where the employer carries on regular work, contract labour should be terminated and the labour should be put on a more statutory basis. Therefore, I hope that both to give some social meaning to employment and also to put an end to the various disabilities and abuses of contract labour, the House will adopt this resolution.

श्री ह० च० सोय (सिंहभूम) : उपाध्यक्ष महोदय, जो प्रस्ताव इस सदन के सामने है, मैं उसका समर्थन करता हूं । पिछली दफ़ा लेबर मिनिस्ट्री की कन्सल्टेटिव कमेटी में हमने यह सुझाव रखा था कि कन्ट्रैक्ट लेबर के कारण जो बुराइयां हैं, उनके सम्बन्ध में जांच की जाये । मैंने मिसाल के तौर पर बताया था कि मेरे अपने क्षेत्र में, बिहार के दक्षिणी भाग और उड़ीसा में, हर साल कंट्रैक्ट लेबर वाले हजारों मजदूर कलकत्ता और दूसरी जगहों में ले जाते हैं, जहां ब्रिक्स बनाई जाती है । कंट्रैक्टर्ज की तरफ़ से उन मजदूरों को कहा जाता है कि उनको बहुत अच्छा रोजगार देंगे, रहने के लिए अच्छी जगह देंगे । मगर वास्तव में ये झूठे वादे होते हैं और उनको पूरा नहीं किया जाता है । वहां ले जाकर उन मजदूरों को मुश्किल से आठ आने फ़ी रोज दिये जाते हैं । ऐसे जान-बूझकर किया जाता है, ताकि अगर कंट्रैक्ट लेबरर्ज नाराज हो कर भागना भी चाहें, तो भाग न सकें ।

ब्रिटिश राज्य के जमाने में अंग्रेज चाय के मालिक लोग कुली डिपो वगैरह बनाया करते थे और सैकड़ों हजारों की संख्या में ग़रीब लोगों को ले जाते थे । लेकिन 17 सालों की आजादी के बाद आज भी हमारे देश में मजदूरों से काम लेने और उनके साथ व्यवहार का ढंग अंग्रेजों के जमाने जैसा बना हुआ हैं ।

हमने लेबर मिनिस्टर को यह दरख्वास्त दी थी कि कंट्रैक्ट लेबर में फ़ीमेल लेबरर्ज का जो इम्मारल ट्रैफ़िकिंग हो रहा है, उसके विषय में जांच की जाये । लेबर मिनिस्टर, श्री संजीवय्या, ने कहा था कि वह एन्क्वायरी करेंगे । उसके बारे में क्या कार्यवाही की गई, हम को अभी यह बताया नहीं गया है । उस दरख्वास्त की नक्ल मेरे पास मौजूद है । मैं चाहता हूं कि इस सम्बंध में अविलम्ब जांच की जाये । पिछली बार श्रम मंत्री ने कहा था कि इस सम्बंध में एक विशेष कानून लाया जायेगा । लेकिन पता नहीं कि उस में देर क्यों हो रही है ।

इन शब्दों के साथ में इस प्रस्ताव का समर्थन करता हूं और चाहता हूं कि गवर्नमेंट इस प्रस्ताव को मान ले ।

श्री गौरी शंकर कक्कड़ (फ़तेहपुर) : उपाध्यक्ष महोदय मैं इस प्रस्ताव का समर्थन करने के लिए खड़ा हुआ हूं । यह बात तो बिल्कुल साफ है कि जब कोई सरकार समाजवादी आर्थिक व्यवस्था को माने, तो उस सरकार का सबसे पहला कदम इस ओर उठाना चाहिए कि जो बीच के लोग हैं, मिडिलमैन है, उन की मकाई न हो सके और जो वास्तव में श्रम करता है, उस को उसकी मेहनत का पूरा पूरा फल मिले और उसका शोषण न हो । मैं यह दावे के साथ कह सकता हूं कि जो भी कंट्रैक्टर्ज रजिस्टर्ड हैं, चाहे वे छोटे हों या बड़े उन में से 99 प्रतिशत ऐसे कंट्रैक्टर हैं, जिन का उस विभाग के इंजीनियर और ओवरसियर वगैरह के साथ गठबंधन रहता है । वे कंट्रैक्टर निश्चित रूप से उन अधिकारियों को एक खास हरसटेज देते हैं और उसका देना अनिवार्य सा होता है । जिस टैंडर पर कंट्रैक्टर्ज कोकोई काम दिया जाता है, उसके अतिरिक्त एक रकम उन को इस प्रकार भी देनी होती है इस कमी को वे मजदूरों का शोषण कर के और मेटीरियल में कमी कर के या उस में एडल्ट्रेशन कर के पूरा करते हैं ।

हमारे स्वर्गीय प्रधान मंत्री जी ने कई बार इस विषय में वक्तव्य दिया और इस बात का प्रयास किया गया कि लेबर कोओपरेटिव सोसायटीज आर्गनाइज की जायें । परन्तु जब तक इस प्रस्ताव को पारित कर के सरकार इस सम्बंध में एक विधेयक नहीं बनाती, तब तक केवल वालन्टेरिली लेबर को-आपरेटिव सोसायटीज आर्गनाइज करने

से कभी भी सफलता नहीं मिलेगी । इसका कारण यह है कि एक तो लेबर के पास धन नहीं है और अगर उन की कोई कोआपरेटिव सोसायटी बनती भी है, तो उस को काम करने का अवसर नहीं मिलता है । हमारे सरकारी कर्मचारी, जिनके द्वारा काम लिया जाता है, उन लोगों के साथ निष्पक्षता का व्यवहार नहीं करते हैं । इस प्रकार एक न एक बाधा उनके सामने खड़ी हो जाती है ।

मैं और ज्यादा समय न लेकर केवल यह कहूंगा कि जब सरकार ने समाजवादी आर्थिक व्यवस्था का मूल सिद्धांत स्वीकार कर लिया है, तो यह आवश्यक है कि जहां तक हो सके, बीच की श्रेणी के लोगों को, मिडलमैन को, दूर करके काम करने वाले श्रमिकों के साथ सीधा सीधा सम्पर्क स्थापित किया जाये ।

इस ध्येय को सामने रख कर मैं इस प्रस्ताव का समर्थन करता हूं । मैं इतना अवश्य कहना चाहता हूं कि हालांकि इस संकल्प में "लार्ज स्केल एम्पलायमेंट आफ़ कंट्रैक्ट लेबर " का ज़िक्र किया गया है, लेकिन थोड़े से ले कर ज्यादा तक, जो भी कंट्रैक्टर का काम होता है, सरकार को उसे समाप्त करने की ओर कदम उठाना चाहिए और इस प्रस्ताव को अवश्य स्वीकार करना चाहिए ।

श्री ओंकार लाल बेरवा (कोटा) : सभी माननीय सदस्यों ने इस संकल्प का समर्थन किया है लेकिन मैं यह उचित नहीं समझता हूं कि इसका समर्थन करूं क्योंकि मैं स्वयं एक ठेकेदार हूं और मैं इसका विरोध करना अपना कर्त्तव्य समझता हूं ।

एक माननीय सदस्य : क्योंकि रोजी रोटी का सवाल है ।

श्री ओंकार लाल बेरवा : हां रोजी रोटी का भी सवाल है ।

ठेकेदारी और इस सरकार का ऐसा सम्बन्ध है जैसे इस बदन और इस कपड़े का है । अगर यह प्रथा न होती तो आज हम ये महल मेटिया न देख पाते । डिपार्टमेंटल वर्क जो होता है, वह अच्छा कभी नहीं होता है । डिपार्टमेंटल कैंटरिंग में जो चाय मिलती है उसको ही आप पी कर देख लें । वहां रेलवे के अन्दर दूध, दूध जो ऊपर का होता है वह तो अफसर लोगों के हिस्से में चला जाता है, वे उसे पी जाते हैं और पानी सिर्फ जो रह जाता है, चाय में उस को दूसरे लोग पीते हैं । दिल्ली में चलिये और आप को यह चीज मैं दिखा दूंगा । जहां पर ठेका होता है, ठेकेदार जो चाय बनाता है वह उससे कहीं अच्छी होती है जोकि डिपार्टमेंटल केटरिंग द्वारा सर्व की जाती है । उसी प्रकार से—रोटी जो खाने के लिए दी जाती है रिफ्रेशमेंट रूम्ज में, उसकी क्वालिटी को भी आप देख लें और जो प्राइवेट केटरर देता है, उस की क्वालिटी को भी आप देख लें ।

Shri Sonavane (Pandharpur): Contractor's tea is worse than that.

श्री ओंकार लाल बेरवा : दूध अफसरों को मिलता है, मुसाफिरों को नहीं मिलता है, मुसाफिरों को तो पानी ही मिलता है । ठेकेदार जो होता है वह डर कर काम करता है लेकिन जहां पर डिपार्टमेंटल केटरिंग है, वहां उन को कोई डर नहीं होता है । उस को डर होता है कि कोई आयेगा तो दूध नाप लेगा, चाय देख लेगा लेकिन डिपार्टमेंटल वालों को कोई डर नहीं होता है । अधिक से अधिक उन को मालूम है यही हो सकता है कि कोई कम्प्लेंट कर देगा और अगर ऐसा हो जायगा तो किसी अफसर को दो चार चाय के कप और पिला दिये जायेंगे तो मामला रफा दफा हो जायगा, मामला खत्म हो जायगा । मैं समझता हूं कि ठेकेदारी प्रथा बहुत उपयोगी है और इसे जारी रखना चाहिये ।

[श्री ओंकार लाल बेरवा]

इस प्रथा को खत्म करना भी एक बड़ी हिम्मत का काम है। यह सरकार इस ठेकेदारी प्रथा को खत्म नहीं कर सकती है। हम कानून तो बहुत पास करते हैं, रोज़ाना पास करते हैं, लेकिन उन सब को लागू करने की हमारी सरकार में हिम्मत नहीं होती है। मैं आप को एक उदाहरण दूंगा। मिनिस्टर लोग भी ठेके पर कपड़े धुलाते हैं धोबियों से। कोई आठ रुपये सैंकड़ा के हिसाब से देता है और कोई बारह रुपया सैंकड़ा के हिसाब से। जब हमारे मंत्रियों की नस नस में ठेकेदारी प्रथा घुसी हुई है, जो इस तरह से ठेकेदारों की मदद लेते हैं, जो इस तरह से ठेकेदारों के पीछे लगे हुए हैं, वे क्या दूसरे ठेकेदारों को खत्म करने की बात भी कभी सोच सकते हैं? मैं समझता हूं कि वे ऐसा नहीं कर सकते हैं और न ही यह उचित भी होगा।

डिपार्टमेंटल जब काम करवाया जाता है तब क्या होता है, इसको आप देखें। उस में लेबर वर्क होता है। आज आप किसी भी डिपार्टमेंटल वर्क को जा कर देख लें, आप को गड़बड़ ही देखने को मिलेगी। हमारे डबलिंग का काम चल रहा है वैस्टर्न रेलवे पर। मैंने अभी दो तीन महीने पहले सौ बोरी सिमेंट की पकड़वाई हैं सवाई माधोपुर और कुस्तला के बीच और जो सवाई माधोपुर में बेची जा रही थीं। अगर कोई ठकेदार होता तो नाक में दम कर देता कि कहां जा रही हैं ये बोरियां। रोज़ उन को काउंट करता, रोज़ देखता कि कितनी इस्तेमाल हो रही हैं और कितनी बाकी बची हुई हैं। इस तरह से डिपार्टमेंटल काम में जो गड़बड़ी होती है उस में सब का शेयर होता है, पी० डब्ल्यू० आई०, आई० ओ० डब्ल्यू०, एस० पी० डब्ल्यू० आदि सब का शेयर होता है। ठकेदार इस तरह से शेयर नहीं करता है। वह तो अच्छे अच्छे पढ़े लिखे ब सियों आदमियों को पागल बना कर पैसे निकाल कर सामने रखता है। वह तो मेहनत से कमाई करता है।

लेकिन अफसोस की बात तो यह है कि जो सरकारी आदमी होते हैं वे ठेकेदार में भ्रष्टाचार की आदत डालते हैं, उस को भ्रष्टाचार करना सिखाते हैं। जब अफसरों को कोट पैंट बनवाने का शौक हो जाता है और कपड़े पर ,अगर उसका सौ रुपया खर्च होना होता है तो वह यह रुपया ठेकेदार से लेने की कोशिश करता है और इसका नतीजा यह होता है कि ठेकेदार उस में दो सौ पैदा करने की कोशिश करता है। इस वास्ते अफसरों को चाहिये कि वे ठेकेदारों की आदत को न बिगाड़ें। यह प्रथा बहुत अच्छी है। ठेकेदारी प्रथा में मजदूर जितना चाहें कमा सकते हैं, उन को इस का मौका होता है। दो रुपये, तीन रुपये जितना चाहें कमा सकते हैं। लेकिन ये यूनियन वाले, ये कम्युनिस्ट भाई जहां पहुंच जाते हैं वहीं गड़बड़ करते हैं। ये जा कर एलान कर देते हैं जितना काम उतना दाम तो सारी गड़बड़ होती है। यही कुछ आज राउड़केला में हो रहा है, हैवी इलैक्ट्रिकल्ज़, भोपाल में हो रहा है, जहां जहां आपके कारखाने चल रहे हैं, इंडस्ट्रीज़ चल रही हैं, यही कुछ हो रहा है। इसी का यह नतीजा है कि आप को करोड़ों रुपये का घाटा हो रहा है। अगर ठेकेदारी प्रथा यहां होती तो ऐसा न होता। जब तक डिपार्टमेंटल प्रथा चलेगी तब तक इन बातों का अन्त नहीं हो सकेगा। जब तक यूनियन के चक्कर में ये फंसे रहेंगे और जितना काम उतना दाम वाली बात कह कर मजदूरों को बहकाते रहेंगे, तब तक कोई भी मामला ठीक नहीं हो सकता है।

इन शब्दों के साथ जो ठेकेदारी प्रथा है, उसका मैं समर्थन करता हूं। जो अफसर लोग हैं, वे ठेकेदारों को गलत न समझें और न ही वे ठेकेदारों को भ्रष्टाचार के रास्ते पर लगायें। वे अपनी तनख्वाह में गुज़र करें तो भ्रष्टाचार हो ही नहीं सकेगा।

श्री बाल्मीकी (खुर्जा) : यह जो संकल्प इस सदन में पेश हुआ है, इसकी भावना का मैं समर्थन करता हूं। अभी मुझ से पहले एक ठेकेदार भाई बोल रहे थे। मैं कोई ठेकेदार नहीं हूं, मैं तो इन्हीं मजदूरों में से एक हूं, जिन का शोषण ये ठेकेदार करते हैं, उन्हीं में से मैं एक हूं। मुझे भी स्वयं अनुभव है कि यह जो ठेकेदारी की प्रणाली है, इसके द्वारा मनुष्य के श्रम का शोषण होता है। यही नहीं मजदूरों की भावनाओं का, उनके जगते हुए जीवन का भी दुरुपयोग किया जाता है। मेरे जिले में सैंकड़ों आदमी ऐसे हैं जो ईंट बनाने का काम करते हैं, भट्टे का काम करते हैं, इस काम की खोज में पंजाब और दूसरे राज्यों में जाते हैं। इन गरीब मजदूरों का किस हद तक शोषण होता है, यह मैं स्वयं जानता हूं। इनको समय पर वेतन नहीं दिया जाता है और जहां समय पर दिया भी जाता है, वहां बहुत ही कम वेतन दिया जाता है। मेरे एक माननीय साथी ने जाहिर किया है कि कुछ ट्रेफिकिंग की भी शिकायत होती है और उसकी तह में भ्रष्टाचार झलकता है। ये गरीब लोग अपने बच्चों को ले कर परदेश में जाते हैं, ताकि अपना तथा अपने बाल बच्चों का पेट भर सकें। परदेश मैं इसलिए कहता हूं कि उनको अपना घरबार छोड़कर जाना पड़ता है। वे चाहे किसी भी राज्य में जायें, जब वे दूर चले जाते हैं तो वह उनके लिए परदेश ही होता है। वहां उनके रहने सहने का कोई प्रबन्ध नहीं होता है, खाने पीने की जो वस्तुयें हैं, उनका भी प्रबन्ध नहीं होता है और ऐसी अवस्था में अगर उनको पैसा भी समय पर न मिले, तो उनकी दशा और भी दयनीय हो जाती है। कभी कभी तो इन बेचारों को अपने बीवी बच्चों को पीछे छोड़ कर नौकरी की तलाश में बाहर जाना पड़ता है। इस वास्ते इस ठेकेदारी की प्रथा में जो शोषण होता है, इसका कोई भी समर्थन नहीं कर सकता है। इस प्रथा को जारी रख कर उनके साथ घोर अन्याय किया जा रहा है।

हमारे संविधान में जो वीकर सैक्शंज हैं, उनको सामाजिक सुरक्षा प्रदान करने की बात कही गई है। सामाजिक सुरक्षा की बात तभी संभव हो सकती है, जब मनुष्य को बराबर काम धंधों के अवसर प्रदान किये जायें। मैं यह कहने को तैयार हूं कि तीन पंच वर्षीय योजनाओं के बाद भी जो गरीब गुर्वा लोग हैं और उन में भी जो विशेष कर हरिजन हैं, उनके लिए काम के अवसर सरकारी आधार पर या दूसरे तरीकों से उत्पन्न नहीं किये जा सके हैं। इसलिए ये बेचारे ठेकेदारों के चक्कर में फंस जाते हैं।

आपको कोई भी ठेकेदार दुबला पतला नहीं मिलेगा। वस्त्र भी वह अच्छे पहनता है और जीभ का भी मीठा होता है।

श्री ओंकार लाल बेरवा : आप भी कम नहीं हैं।

श्री बाल्मीकी : इस ठेकेदारी प्रथा का इस सदन में काफी जिक्र हुआ है और इस प्रथा को समाप्त करने के वायदे भी हमारे श्रम मंत्री द्वारा किये गये हैं। दिल्ली के अन्दर बिल्डिंग मजदूरों की समस्या भी यहां पर उठाई गई हैं जो ठकेदारों द्वारा बहकाये जाते हैं। मैं ने यहां पर अपने बाल्मीकी या सफाई पेशा भाइयों की हड़ताल के प्रश्न को भी उठाया है। उस में भी किसी हद तक ठेकेदारी प्रथा की बात थी। यह जो प्रथा है, यह जो प्रणाली है अच्छी नहीं है। कारपोरेशन किसी न किसी प्रकार से ठकेदारी प्रथा जारी करना चाहती थी। लेकिन उससे वे मजदूर जो सरकारी आधार पर वेतन लेते थे, उनको हानि पहुंचती थी। वह एक गलत काम था, जो कारपोरेशन करना चाहती थी।

इस सदन में इस प्रथा को समाप्त करने के लिए एक व्यापक बिल लाने के जो वादे किये गये हैं, वे पूरे किये जायें, यह मैं प्रार्थना करना चाहता हूं। हमारे साथी नम्बियार

[श्री बाल्मीकि]

साहब किसी कारण से आज हमारे बीच में नहीं हैं। लेकिन उन्होंने मजदूरों की हिफाजत के लिए, उनके हितों की सुरक्षा और रक्षा के लिए जो संकल्प यहां रखा है, वह बहुत ही उपयुक्त है, बहुत ही वाजिब है। मैं चाहता हूं कि श्रम मंत्रालय जल्दी से जल्दी कोशिश करके इस संकल्प की भावनाओं के अनुसार एक व्यापक बिल यहां सदन में लाये। या जो ठेकेदारी प्रथा है जिस से कि मजदूरों को भरती किया जाता है और उन का शोषण किया जाता है, उन के अधिकारों का हनन किया जाता है, उस को समाप्त कर के इस बिल द्वारा, उनको सामाजिक सुरक्षा दी जायेगी। एक व्यापक बिल मैं समझता हूं अवश्य लाया जायेगा।

इन शब्दों के साथ मैं इस संकल्प का समर्थन करता हूं।

श्री यशपाल सिंह (कैराना) : उपाध्यक्ष महोदय अंग्रेजों के जमाने में तो यह ठीक था कि बड़े बड़े लोगों को ठेकेदारी दे कर के उन्हें राय बहादुर और खान बहादुर बनाते थे। उस समय वे लोग बहुत ऊंचे समझे जाते थे और समाज के गरीब लोग नीचे समझे जाते थे। लेकिन जब हम ने डिस्पैरिटी मिटाने का वादा किया है, तब यह मेरी समझ में नहीं आता कि मिडल मेन को हम किस तरह से रख सकते हैं। उस वक्त यह बातें जरूर थीं कि जिन के पास लाइसेंस होता था, एजेन्सी होती थी उसे देहात में कहा जाता था कि यह राय बहादुर है यह खान बहादुर है। ठेकेदारी की बदौलत वह काफी रुपया कमाया करते थे और उस के चार खून माफ हुआ करते थे। अगर उन में से कोई आदमी किसी को मौत के घाट उतार कर उस में भुस भर कर खड़ा कर देता था तो उस को भी माफ कर दिया जाता था। वह बात अब नहीं है। हम ने इस मुल्क में समाज में से डिस्पैरिटी निकालने का वादा किया है, हम समाज के अन्दर समानता ला रहे हैं, इस लिये इस वक्त यह ठेकेदारी प्रथा बिल्कुल आउट आफ डेट हो चुकी है।

जो कम्यूनिस्ट भाई हमारे बिल लाये हैं उन की विचारधारा से मैं समहत नहीं हूं, लेकिन हमारे यहां यह लिखा हुआ है :

"रवे रविपये किं न प्रदीपस्य प्रकाशनम्"

अगर अन्धा आदमी भी चिराग लिये हुए खड़ा है तो इस लिये उस की रोशनी का फायदा उठाने से इन्कार नहीं किया जाता कि वह अन्धा है। अन्धे के हाथ में अगर लैम्प है तो उस लैम्प से रोशनी लेने का हमें अधिकार है। इस लिये जो बिल लाया गया है वह सर्वथा निर्दोष है। कुछ लाख आदमियों को और रईस बनाने के लिए यह ठेकेदारी प्रथा है और आज जो कुछ हो रहा है वह सब के सामने है। हमारे स्वर्गीय पंडित गोविन्द बल्लभ पन्त खटीमा बांध का उद्-घाटन करने के लिये गये। एक दिन वे उस का उद्घाटन कर के आये और अगले दिन उस में से बहुत बड़ा हिस्सा वर्न वर्न वर्न करके नीचे गिर गया और जो लोग वहां पर काम करते थे उन का भी पता नहीं लगा। मैं भी एक दिन जीप में जा रहा था। मेरा खयाल था कि मैं पहुंच जाऊंगा, लेकिन आखिर पुल ठेकेदारों का बनवाया हुआ था। उससे मेरी जीप टकराई। पुल रेत का बना हुआ था, सीमेन्ट ठेकेदार ने बचा लिया था। रेत का पुल जीप के टक्कर को बर्दाश्त न कर सका और मैं नहर में चला गया। अगर मुझे तैरना न आता, अगर मुझे गुरुकुल में तैरने की ट्रेनिंग न मिली होती तो मेरा खयाल है कि शायद मेरी लाश भी वहां से दो चार मील दूर जा कर मिलती। सड़कें बनाते ही टूट जाती हैं, एम० पीज० के मकान बनते हैं और रात भर टपकते हैं। यह हालत है। थोड़े से लोगों को इस तरह से रईस बनाने से मुल्क में बराबरी कायम नहीं होगी। अगर हम को समाज में समानता लानी है तो हमें समाज के लोगों को एक दूसरे के निकट लाना पड़ेगा। कोई भी प्रिविलेज्ड

क्लास नहीं रहेगा । आदमी अपनी वर्चू से आगे बढ़ेगा, अपने ज्ञान से आगे बढ़ेगा, रुपये से आगे नहीं बढ़ेगा । एक तरफ हम आज समाजवाद का नारा लगाते हैं दूसरी तरफ समाज में स्थान मिलता है रुपये से । फर्स्ट क्लास में सफर करते हैं रुपये वाले, हवाई जहाज से सफर करते हैं रुपये वाले । कानून बनाना चाहिए कि जिस के पास एजुकेशनस क्वालिफिकेशन होगी, जिसकी हैल्थ अच्छी होगी, जो देश की सेवा करने लायक होगा, वह हवाई जहाज से चलेगा, वह फर्स्ट क्लास से चलेगा । यह क्या बात है कि जो आदमी बीमार है, रात भर बलगम उगलता है और भरती माता को खराब करता है वह इस लिये फर्स्ट क्लास में जाता है कि उस के पास रुपया है । हिन्दुस्तान का नौजवान जो फौज में लड़ सकता है, देश का कल्याण कर सकता है, जो देखने में स्वस्थ है, वह केवल इस लिए थर्ड क्लास में सफर करता है कि उस के पास रुपया नहीं है । अगर हमें समाजवाद लाना है तो हम को इस भित्ति को आमूल चूल खत्म कर के, महल से मीनार तक यह ढांचा गिरा देना पड़ेगा और समाज में आज जिन को ऊंचा स्थान मिलता है रुमये की वजह से उन से छीन कर के ऊंचा स्थान देना पड़गा देशभक्ति की काबिलियत रखने वाले को, कैरेक्टर रखने वाले को ज्ञान की काबिलियत रखने वाले को । यह जो ठेकेदारी प्रथा है वह अंग्रेज की कायम की हुई है, जो अंग्रेज अपने गुलामी के बन्धनों को मजबूत रखने के लिए, हिन्दुस्तान के गांवों को गुलाम रखने के लिए बीच में मिडल मैन रखने की जरूरत महसूस करता था । आज हमारे बीच में मिडल मैन की कोई जरूरत नहीं है । हमारा भारतवर्ष आजाद है । 44 करोड़ इन्सान सब एक ही श्रेणी के हैं, 44 करोड़ इन्सान एक मां बाप के बेटों की तरह से इस देश के नागरिक हैं । इस लिए आज जो डिस्पैरिटी या असमानता है उसे मिटा देना चाहिए, भारत माता के 44 करोड़ बच्चे आज एक स्तर के ऊपर हैं । आज उन में देशभक्ति से, कैरेक्टर से, काबिलियत से, देश की सेवा से बड़प्पन समझा जाये, रुपये से बड़प्पन न समझा जाये ।

इस लिए मैं इस संकल्प को सपोर्ट करता हूं ।

Shri Dinen Bhattacharya (Serampore): Mr. Deputy-Speaker, Sir, I rise to support the Resolution moved by Shri Nambiar. Shri Banerjee and Shri Alvares have elaborately described the conditions prevailing among contract labour. There has been continuous agitation in the country by the working class people, trade unions and others against the contract system of labour. Government have also in principle accepted that they will endeavour to abolish the contract system of labour as early as they can. We have also been told that they would be bringing forward a Bill to give effect to this proposal. I do not not know ,when that Bill will be introduced in this House and what will be the character of that Bill. My doubt about the *bona fides* of the government has arisen because of the very attitude of Government towards labour. Take the report of the Bonus Commission. It was published more than a year ago and Government gave an assurance that they will come forward with a Bill to give effect to the recommendations of the Bonus Commission. Yet, it is very doubtful whether that Bill will come before the House even during this session and we will get an opportunity to discuss that subject. In that context, even though government have in principle accepted the abolition of the contract system of labour, we have our own doubts whether government really intend to give effect to this proposal.

If government are really sincere and earnest about abolishing contract system, they can give effect to it at least in the government departments without waiting for the Bill to be passed. But they have not done so. In fact, they are employing more and more of contract labour. As stated by Shri Banerjee and Shri Alvares all big industries employ only contract labour

[Shri Dinen Bhattacharya]
because it is cheaper than employing labour as permanent employees

Tripartite meetings, trade unions, labour tribunals and even the Supreme Court have decided against contract labour system. For instance, in the case of jute industry, the industrial tribunal has given an award against the contract system of labour in Bengal. It has been done in the case of textile and engineering industries also. Yet, in the case of one automatic glass factory, the Hindustan National Glass Works, 50 per cent of the employees are contract labour. Though the work in that factory is of a perennial nature, it goes on throughout the year, a large percentage of contract labour is engaged. When we asked them for the reason they told us that contract labour is cheaper than permanent labour and so the burden on the industry will be less.

Therefore, I would urge that Government must come forward with a comprehensive Bill and give this House an opportunity to discuss it. In the meantime, the Labour Ministry must see that at least in industries where the tribunals or courts have given awards against the employment of contract labour, like jute, textile and engineering industries, that system is abolished. With these words, I support the Resolution.

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): Mr. Deputy-Speaker, Sir....

Shri S. M. Banerjee: Mr. Malviya should have the quorum at least. There is no quorum.

Mr. Deputy-Speaker: All right. The bell is being rung.... Now there is quorum.

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): Sir, the Government is very well aware of the evils of this contract labour system and they have been actually considering the step to be taken to abolish this system where it is necessary and to regulate it where it is found necessary to retain even as an evil.

I agree partly with some of the principles of the resolution and I also agree with some of the comments offered by my hon. friends. It is not necessary to reply Hon. Members individually in details in view of what I am going to say about the steps which are being taken by the Government.

The House knows that this question was very actively taken up when the Planning Commission made its recommendation during the Second Five Year Plan and asked the Govt. to undertake study of the contract labour system and the ways and means for progressive elimination of this system and also for improving the conditions of service wherever it was not possible to abolish it. With these directions of the Planning Commission, the Director of the Labour Bureau undertook the study. They studied about eleven industries: petroleum, ports, railways, building and construction, distribution and marketing side of petroleum manganese mines, iron and steel. limestone, quarries, cotton ginning and weaving and mica mines. They made certain recommendations. These have been considered, besides the Labour Bureau, by the Indian Labour Conference and the Standing Labour Committee and a decision has been taken that in view of the principles laid down by the Supreme Court, a legislation may be brought about and the contract labour system should be abolished and be regulated.

The principles which were enunciated by the Supreme Court are the following: the contract labour will not be engaged in any type of work where the work is perennial and must go on from day to day, where work is incidental and necessary for the work of the factory, where work is sufficient to employ a considerable number of whole-time workmen and where the

work is being done in most concerns through regular workmen. These are the principles laid down by the Supreme Court. For the rest of the workers, the contract system has been allowed but then the direction has been given by the Supreme Court that it should be regulated.

Sir, on these principles, the Government have drafted Bill and it has been considered in the Indian Labour Conference and the same has now been circulated to the State Governments, to the employing Ministries of the Government of India and to workers and employers' organisations for their comments. Some of the comments have come and some have still got to come. The next meeting of the Standing Labour Committee is to meet towards the end of March for the consideration of this Bill and to give final touches. The salient features of the Bill are: It provides for the compulsory registration of establishment by the principal employer and prohibits the employment of contract labour in non-registered establishments or in establishments where registration has been revoked. It also provides for licensing of the contractors and appointment of the licensing officers for this purpose by the Central Government. The licences can be revoked or suspended or amended by the licensing officer against whose orders an appeal can be filed to the appellate authority to be appointed for this purpose by the Central Government. The principal employers are made responsible for providing canteens in establishments which employ hundred and more workmen, rest rooms, supply of drinking water, latrines and urinals, working facilities and first-aid facilities. The Employees Provident Fund Act is also proposed to be made applicable to all establishments to which this Bill applies. The principal employer is also made jointly and severally responsible for payment of wages over-time wages, wages for leave period and payments due to termination of service of the workmen employed as contaract labour in all establishments. The penal provision is also there. The penal provision for enforcing this legislation includes imprisonment....

Shri Alvares: Sir, you asked me not to refer to the Bill when I referred to it. Now, the Minister himself is doing that.

Shri R. K. Malviya: I am not reading the Bill. Because the hon. Members are likely to insist on passing this Resolution, I am giving some salient features of the Bill.

Shri S. M. Banerjee: I rise on a point of order. This Bill is yet to be discussed and the document from which he is reading is an authenticated copy of the Bill.

Mr. Deputy-Speaker: He is not reading the Bill.

Shri R. K. Malviya: I am not reading the Bill. This Bill is already in the hands of my hon friends for comments. These are the salient features of it. If still there is time and if the hon. Members want to make any other suggestions, they can do so. My submission is that whatever has been said by my hon. friends will be mostly covered when the Bill is passed.

Shri H. C. Soy: The hon. Deputy Minister was referring to the penal provisions. He may explain them further.

Shri R. K. Malviya: Naturally, there will be penal provisions in the Bill.

Therefore, my submission is that this resolution is not necessary and is redundant in view of the fact that Government itself will be bringing forward the Bill. The hon. Mover of the Resolution is not present in the House. I would, therefore, request the House to reject this resolution.

Shri S. M. Banerjee: On a point of order. Shri Nambiar had moved this resolution. After that, it is most unfortunate that he has been arrested; if

[Shri S. M. Banerjee]

were here he would have the right to withdraw it, but he is in jail. Should he not have that right?

Mr. Deputy-Speaker: What can I do?

Shri S. M. Banerjee: I want your ruling on this.

Mr. Deputy-Speaker: There is no point of order. I shall put the resolution to the vote of the House.

The question is:

"This House is of opinion that large-scale employment of Contract Laobur is detrimental to the interest of the workers and the nation and recommends to Government that steps should be taken to abolish the system as a whole forthwith.".

The Resolution was negatived.

15.32 hrs.

RESOLUTION *RE*: SITUATION IN VIET NAM

Dr. Ranen Sen (Calcutta East): I beg to move:—

"This House is of opinion that the recent bombing of North Viet Nam territories by USA military forces is a threat to peace and freedom in South East Asia and calls upon the Government of India to take steps to mobilise word opinion to stop US intervention in Indo-China.".

The Minister of External Affairs, I am sorry to say, is not here....

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): I am here.

Dr. Ranen Sen: My hon. friend is only the Deputy Labour Minister.

Shri Khadilkar (Khed): It does not add to the dignity of the House that even though three Ministers should be there in the External Affairs Ministry, none of them is present here now.

Shri Badrudduja (Murshidabad): Time and again, we had been pointing this out, but Government do not seem to have taken any notice of this.

Shri Rane (Buldana): 1 hour and 20 minutes had remained for the earlier resolution, but it had actually taken less time.

Shri S. M. Banerjee (Kanpur): Our External Affairs Minister is doing nothing either externally or internally. I do not know why he should not be here now.

Mr. Deputy-Speaker: Every word that is uttered will be conveyed to him.

Some hon. Members: He should be present here in the House.

Mr. Deputy-Speaker: He will be coming. I have sent for him.

Dr. Ranen Sen: Anyway, the Deputy Labour Minister cannot represent the External Affairs Minister.

Mr. Deputy-Speaker: He will be coming. Let us go on with the business meanwhile.

15.33 hrs.

[SHRI SONAVANE *in the Chair*]

Dr. Ranen Sen: My resolution relates to a very dangerous situation arising out of the bombing of North Viet Namese territory by the American forces. The end of World War II saw two important events, firstly the emergence of the socialist power in the world embracing one-third of humanity, and secondly the emergence of the national liberation movement that shook the very foundation of imperialism and colonialism. The world imperialist